

सम्बोधन के बाद बोलने के लिए आमंत्रित नहीं किया गया। अध्यक्ष महोदय, मान्यता के ये नियम सदन के बनाए हुए हैं। इन नियमों के आधार पर यह सरकार इस स्थिति पर नहीं पहुंच सकती कि सदन में या देश में कोई प्रतिपक्ष नहीं है। कितनी संख्या में प्रतिपक्ष का बुलाया जाएगा यह एक टेक्नीकल बात है। निमतण की भावना किस आधार पर निर्धारित की गयी यह उसके अनुकूल है या नहीं, मैं इस बहस में नहीं पड़ना चाहता। मैं अब यह पूछना चाहता कि श्री आडवाणी अब विरोधी दल के मान्यता प्राप्त नेता हैं, क्या उन्हें बुलाने का सरकार का इरादा है या नहीं ?

श्री बसन्त साठे : अब जब मौका आयेगा, तब विचार करेंगे। क्योंकि जब प्रधान मंत्री स्थान ग्रहण करें या एक वर्ष पूरा हो जाए तब यह होता है। जब ऐसा मौका आयेगा, तब विचार करेंगे।

श्री अटल बिहारी वाजपेयी : आप स्थिति बदल रहे हैं जब आप कहते हैं कि जब मौका आएगा तब विचार करेंगे।

MR. SPEAKER: He has already answered your question.

श्री अटल बिहारी वाजपेयी : उनका दूसरा उत्तर जो बाद में दिया गया वह पहले उत्तर को काटता है। विचार करने का सवाल नहीं है। आपको मान्यता प्राप्त विरोधी दल के नेता को बुलाना है।

श्री बसन्त साठे : सवाल तब आएगा जब वह समय आएगा। अभी से उसके बारे में क्यों सोच रहे हैं। तब तक मालूम नहीं आडवाणी जी नेता रहते भी है या नहीं रहते हैं।

SHRI BAPUSAHEB PARULEKAR: The hon. Minister has said in his reply that the practice has not been discontinued. I would like to ask him whether he would assure the House that this practice shall not be discontinued in the future also.

MR. SPEAKER: He has already done that.

SHRI H. K. L. BHAGAT: I would like to know from the hon. Minister that if he cannot do anything else, can he express some sympathy for the sad plight of the opposition groups.

MR. SPEAKER: This is not a question.

SHRI NIREN GHOSH: What is the objection on the part of the Government to call and give the leaders of the major opposition groups a chance...

SHRI VASANT SATHE: It will make confusion worse confounded.

Termination of Services of the Workers of Mana Camp

*23. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to lay a statement showing:

(a) how many workers of Mana Camp have been served with notices of termination of services;

(b) whether Government have received any representation from the workers;

(c) the number of years they have served in these camps; and

(d) whether Government propose to give them some alternative employment?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) 43.

(b) Yes, Sir.

(c) 6 to 15 years.

(d) Efforts are being made to find alternative employment for the affected persons.

SHRI SAMAR MUKHERJEE: The hon. Minister, in his reply, has said that efforts are being made to provide alternative employment for the affected persons. I would request him that this assurance should be categorical that they would be provided with alternative employment. In this connection, I would like to draw the attention of the hon. Minister that termination notices on the workers and staff of the

Mechanical Division of Dandakarnya Project—this group comes under that category also—have already been served and these are going to expire on 31-1-1980. May I ask the Minister at least to revoke that order and those termination notices so that these unfortunate employees are not thrown out of employment till you have considered the assurance given here.

SHRI VASANT SATHE: Actually by now, out of 43 employees....

SHRI SAMAR MUKHERJEE: I am not talking of workers of Mana Camp only; I am talking of the employees of Mechanical Division of Dandakarnya Project.

SHRI VASANT SATHE: For that I would need notice, I will examine that and then say something.

As I was saying, out of 43, to whom notices have been given, 32 employees, including 28 employees and four *ad hoc* doctors are being given employment and absorption by the Madhya Pradesh Government. The State is willing to absorb the remaining 11 employees, but the employees have not expressed their willingness so far. If they do so, all the 43 persons will get absorbed even before the expiry of the notice period.

SHRI SAMAR MUKHERJEE: It is expiring on 31st January. My request is that you revoke these orders and you take time so that they are not immediately thrown out of employment.

SHRI VASANT SATHE: They will not be thrown out of employment. They are being absorbed as I told you.

SHRI SAMAR MUKHERJEE: A memorandum has been sent to the Government.

SHRI VASANT SATHE: We will consider it sympathetically.

I will examine it sympathetically. You can take it.

श्री ठाकुर शिव कुमार सिंह : क्या मंत्री महोदय बतायेंगे कि 43 ग्रादमियों को जो नोटिस दिये गये हैं क्या उन सभी को ऐबजार्व कर लेंगे ?

श्री वसन्त साठे : मैंने कहा कि उनमें से 32 लोगों को ऐबजार्व किय जा रहा है मध्य प्रदेश सरकार द्वारा शेष 11 लोग खुद तैयार नहीं हैं। यदि वह राजी होते हैं तो वह भी ऐबजार्व हो जायेंगे।

Financial assistance to Bihar State Electricity Board for Rural Electrification

*24. SHRI N. E. HORO: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total amount subsidised or loaned by the Rural Electrification Corporation, to the Bihar State Electricity Board for the purpose of rural electrification in Tribal areas in Bihar specially in Chotanagpur District; and

(b) the progress so far achieved?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHR A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). A statement is laid on the table of the House.

Statement

(a) Since its inception in July, 1969 up to 31st December, 1979, the Rural Electrification Corporation has sanctioned 29 rural electrification schemes in the tribal areas in Bihar for a total loan assistance of Rs. 17.29 crores. The amount of loan disbursed against the above schemes is Rs. 11.21 crores. Out of the above, the amount of loan sanctioned for rural electrification in Chotanagpur Division is Rs. 13.77 crores, the disbursement against which is Rs. 9.09 crores.

(b) The Rural Electrification Projects financed by the Corporation are phased for completion over a period ranging up to five years from com-